CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI

CP 80/99 in OA 549/97

New Delhi, this the 18th day of August, 1999

HON'BLE MR. S.R.ADIGE, VICE CHAIRMAN(A)
HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Hans Raj Sharma, s/o Shri Darya Ditta Ram, R/o B-71, Ram Enclave, P.O. Chander Nagar, Ghaziabad (UP). ...Petitioner (By Advocate: Shri Surinder Singh)

Vs.

Shri Omesh Saigal, Chief Secetary, Government of N.C.T. of Delhi, Delhi.

...Respondent

(By Advocate: Mrs. Avnish Ahlawat)

ORDER(ORAL)

By Hon'ble Shri S.R.Adige, Vice-Chairman (A)

1. Heard both sides.

In view of the fact that respondents have passed a detailed, speaking and reasoned order dated 4.6.1999 (Annexure — B), the present C.P. does not survive and the same is accordingly dismissed. Notices issued to respondents are discharged. If applicant is aggrieved by the aforesaid order it is open to him to challenge the same separately, in accordance with law, if so advised.

(KULDIP SINGH)
MEMBER (J)

(S.R.ADIGE) VICE CHAIRMAN (A)

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